

NATIONAL SEEDS CORPORATION LTD.
(A Govt. of India Undertaking - Mini Ratna Company)
CIN No. U74899DL1963GOI003913
R- Block-AQ, Plot - 12, Sector-5, Salt Lake, Kolkata-700 091
Ph. 033-2387-1077 / 74,
E-mail : nsc.kolkata@gmail.com
No:- Prodn-02/NSC: KOL/2022-23/
Dated: 30.06.2022
NOTICE
E - Tender for Supply of fresh finished product of CS category of Blackgram (8000 Qtls.) & Greengram (5000 Qtls.)
For details, please visit NSC's website www.indiaseeds.com under Public Notice (Tender / Quotations). Online Bids for above tender must be submitted at NSC e-Portal: <https://indiaseeds.eproc.in> latest by 14:30 Hrs. of 14.07.2022. Corrigendum / addendum, if any, shall only be published in NSC's website.
Regional Manager NSC, Kolkata

FORM NO. NCLT-3A
Advertisement detailing petition [see rule 35]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH, KOLKATA COMPANY PETITION NO.71KB/2022
Connected with
COMPANY APPLICATION C.A(CAA) NO.110/KB/2021
In the matter of:
1. **VRINDAVAN PROJECTS PRIVATE LIMITED** having its Registered Office at 201 Royal Arcade, Dr. B.Banerji Road, Ulubari, Guwahati, Kamrup, Assam-781007;
..... Resulting cum Transferee Company/ Non Petitioner.
2. **INFRACORE SYSTEMS PRIVATE LIMITED** having its Registered Office at S-16 Ground Floor Makum Road Near Shivdham Temple Tinsukia, Assam-786125;
..... Transferee Company No.1/ Non Petitioner.
3. **KHORDIA BUILDERS PRIVATE LIMITED** having their Registered Office at PashimBoragan Ward No.13, Jalukbari, N.H.37, PS Gorchuk Guwahati Kamrup Assam-781035;
..... Transferee Company No.2/ Non Petitioner.
4. **YARDHAMAN TRADING COMPANY PRIVATE LIMITED** having their Registered Office at Pashim Boragan Ward No.13 Jalukbari, N.H. 37, PS Gorchuk Guwahati Kamrup Assam-781035;
..... Transferee Company No.3/ Non Petitioner.
5. **GREENVIEW TEA COMPANY PRIVATE LIMITED** having its Registered Office at M.K. P.O. Room No. 403, 4th Floor 27, Bentineck Street Kolkata - 700001;
..... Demerged Company Petitioner.
NOTICE OF PETITION
A petition under section 232 of the Companies Act, 2013, for Sanctioning of Composite Scheme of Arrangement of VRINDAVAN PROJECTS PRIVATE LIMITED (PAN-AACBV8675L) (hereinafter referred to as "Resulting cum Transferee Company"), INFRACORE SYSTEMS PRIVATE LIMITED (PAN-AACDP3192N) (hereinafter referred to as "Transferee Company No.1"), KHORDIA BUILDERS PRIVATE LIMITED (PAN-AACDC5482G) (hereinafter referred to as "Transferee Company No.2"), YARDHAMAN TRADING COMPANY PRIVATE LIMITED (PAN-AACBV6493N) (hereinafter referred to as "Transferee Company No.3") and GREENVIEW TEA COMPANY PRIVATE LIMITED (PAN-AACDC5820N) (hereinafter referred to as the "Demerged Company"), was presented by N. GURUMURTHY, Chartered Accountant, partner of Maroti & Associates, Chartered Accountants, 16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata-700001. The Kolkata bench of National Company Law Tribunal passed an order on 21st day of June, 2022 wherein it has directed that the said petition is fixed for hearing before Hon'ble Bench on Tuesday, 26th day of July, 2022 for its final hearing and disposal.
Any person desirous of supporting or opposing the said petition should send to the petitioner's Practicing Chartered Accountant, notice of his intention, signed by him or his Practicing Chartered Accountant, with his name and address, so as to reach the petitioner's Practicing Chartered Accountant not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.
(SD/-) N.GURUMURTHY
Partner,
MAROTI & ASSOCIATES,
CHARTERED ACCOUNTANTS
16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata - 700001
Date: Kolkata Dated 30/06/2022

EAST COAST RAILWAY
Tender Notice No. 07/ET/SPB/ ENGG/2022-23, Dated : 24.06.2022
(1) e-Tender No. 08-eT-DENC-SBP-22
NAME OF WORK : EXECUTION OF ZONAL WORKS (FOR BRIDGE REPAIR WORKS) IN SARLA (EX)-DUNGURIPALI (EX) SECTION OF SAMBALPUR DIVISION UNDER ASSISTANT DIVISIONAL ENGINEER / BARGARH FOR THE PERIOD ENDING 30.06.2023.
Approximate Cost of the Work : ₹ 80,04,400.40, Bid Security : ₹ 1,60,100/-
(2) e-Tender No. 09-eT-DENC-SBP-22
NAME OF WORK : EXECUTION OF ZONAL WORKS (FOR BRIDGE REPAIR WORKS) IN DUNGURIPALI (IN)-DEOGAON ROAD (IN) SECTION AND BALANGIR-BICHUPALI SECTION OF SAMBALPUR DIVISION UNDER ASSISTANT DIVISIONAL ENGINEER / BALANGIR FOR THE PERIOD ENDING 30.06.2023.
Approximate Cost of the Work : ₹ 55,00,125.00, Bid Security : ₹ 1,10,100/-
(3) e-Tender No. 10-eT-DENC-SBP-22
NAME OF WORK : EXECUTION OF ZONAL WORKS (FOR BRIDGE REPAIR WORKS) IN DUNGURIPALI (IN)-DEOGAON ROAD (IN) SECTION AND BALANGIR-BICHUPALI SECTION OF SAMBALPUR DIVISION UNDER ASSISTANT DIVISIONAL ENGINEER / BALANGIR FOR THE PERIOD ENDING 30.06.2023.
Approximate Cost of the Work : ₹ 55,00,125.00, Bid Security : ₹ 1,10,100/-
Completion Period for the Work : 30.06.2023 (for all tenders).
Tender Closing Date and Time : (for all tenders) 19.07.2022 at 1500 Hrs.
No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : <http://www.irops.gov.in>
Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-II Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.
Divisional Railway Manager (Engg./ PR-238/N/22-23) Sambalpur

Form No. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of Registered office of the company from one state to another Before the Central Government Eastern Region
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of M/S WINSFREE MERCHANTS PRIVATE LIMITED having its registered office at 48 Ezra Street, Gira Trade Center 4th Floor, Office No. 408 Kolkata Kolkata WB 700001 IN.
-----Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting/ Extra ordinary general meeting held on 29 June 2022 48 Ezra Street, Gira Trade Center 4th Floor, Office No. 408 Kolkata WB 700001 IN to enable the company to change its Registered Office Shifted from the State of West Bengal, ROC- Kolkata, and Shifted to the State of DELHI, ROC-DELHI.
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Eastern Regional Director at the address Nizam Place, II MSO Building 3rd Floor, 234/A, A/C Bose Road, Kolkata 700020, West Bengal within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:
For and on behalf of the WINSFREE MERCHANTS PRIVATE LIMITED
Date: 01/07/2022
Place: Kolkata
UJJAWAL PUGALIA [06403116] Director and shareholder
SURBHI PUGALIA [07842695] Director and shareholder

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any notices or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

PREMIER CRYOGENICS LTD.
Regd. Off: 136, M D Road, Chandman, Guwahati - 781003
Ph 0361-2660192 Fax03612661787 E-mail: info@premiercryogenics.com
Website: www.premiercryogenics.com CIN L24114HS1994PLC004051
NOTICE
NOTICE is hereby given that pursuant to SC, 124(6) of the Companies Act, 2013 (hereinafter called the 'Act') and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended (hereinafter called the 'Rules'), all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall be transferred by the Company in the name of Investor Education and Protection Fund (IEPF) Authority.
The Company has been transferring the unpaid/unclaimed dividends from time to time as per the provisions of the Act to the IEPF Authority and the last such transfer was made on 28.10.2021 in respect of the dividend paid for the financial year 2013-14.
In accordance with the provisions of the Rules, individual notices have been sent to the respective shareholders at their latest available address in the Company records, providing inter alia details of the shares liable to be transferred to IEPF Authority and requesting them to claim the unpaid/unclaimed dividend on or before 10.10.2022 failing which, their shares shall be transferred to the IEPF Authority. The names of such shareholders and their folio number or DP ID - Client ID and number of shares are also available on the Company's website: www.premiercryogenics.com
As per the said Rules, the Company will take necessary steps to transfer the shares to IEPF Authority in accordance with the prescribed procedure i.e., in case of shares held in physical form, by issue of duplicate share certificates and thereafter transferring the same to IEPF Authority, and in case of shares held in Demat form by informing the depository where the shareholders have their accounts for transfer of the shares in favour of the IEPF Authority.
In case the concerned shareholders wish to claim the shares after transfer to IEPF Authority as well as the unclaimed dividend and corporate benefits accruing on such shares, a separate application can be made to the IEPF Authority, in Form IEPF-5, as prescribed under the Rules, which is available at EPF website: www.iepf.gov.in
For further information regarding the concerned shareholders may contact the Company or the Company's Registrar & Share Transfer Agent, Niche Technologies Pvt. Ltd., 3A, Auckland Place, 7th Floor, Room No. 7A & 7B, Kolkata - 700 017, Phone: 033-2280-6619/ 17118, Fax: 033 2280-6619, E-mail: nichetechpl@nichetechpl.com
Place: Guwahati
Date: 30/06/2022
A. Talukdar, Company Secretary

Bank of India
Relationship beyond banking
HEAD OFFICE, RECOVERY DEPARTMENT
PUBLIC NOTIFICATION
Bank has declared the following Borrower and its Directors / Guarantors / Partners as Wilful Defaulter vide Order of Identification Committee of wilful defaulter dated 15.06.2022 subject to confirmation by Review Committee of wilful defaulter. Bank has issued Show Cause notice dated 17.06.2022 of such Order containing the details of such order so as to enable them to either reply the contractual dues or to make their submission against declaration as Wilful Defaulter. These Show Cause Notices were sent by Speed Post at available postal address and the said notices are returned to us as un-delivered. The details of the NPA borrower and its Promoter /Directors / Guarantors are as under:-

Sr. No.	Name of Director / Guarantor / Partner of Defaulting Borrower Company M/s. Chandra Proteco Limited	Address
1.	M/s. Chandra Proteco Limited (Borrower Company), CIN : U27109WB2004PLC100708, PAN : AACCC530IK	165, Rabindra Sarani, Room No. 405A, Kolkata-700 007, West Bengal.
2.	Mr. Mukul Gupta (Director & Guarantor), PAN : ACLPG6455G	House N-53, Tagore Town, Allahabad, Uttar Pradesh-211 002.
3.	Mrs. Aprna Gupta (Director & Guarantor), PAN : ACLPG6455G	S. No. 139/2, Umarikul road, Athola Silvassa, U. T. of Dadra & Nagar Haveli-396 230.
4.	J. K. Kesarwani (Director & Guarantor), PAN : ABAPK4203E	House N-53, Tagore Town, Allahabad, Uttar Pradesh-211 002.
5.	Mr. Ranjeet Gupta (Director & Guarantor), PAN : AAPPG7390C	House N-53, Tagore Town, Allahabad, Uttar Pradesh-211 002.

Now, by means of publication of this notice, we once again advise all the above mentioned persons to forthwith approach our **Bank of India, ARMS Branch Mumbai North Zone** to collect the notice and respond within 15 days of this publication. In case we don't receive any response within 15 days, it will be treated and deemed that notice has been duly served and they don't have anything to defend and Bank shall continue to proceed further in this matter.
Sd/-
Assistant General Manager
Date : 01.07.2022
Recovery Department, H. O., **BANK OF INDIA**

FORM A
PUBLIC ANNOUNCEMENT
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
LINDSAY INTERNATIONAL PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of corporate debtor	Lindsay International Private Limited
2. Date of incorporation of corporate debtor	12/08/1996
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies-Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17232WB1996PTC080887
5. Address of the registered office and principal office (if any) of corporate debtor	N-13, Nelli Sengupta Sarani, Lindsay Tower, Kolkata-700087
6. Insolvency commencement date in respect of corporate debtor	29.06.2022
7. Estimated date of closure of insolvency resolution process	28.12.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Milan Sachindra Nath Chatterjee IBBI REGD NO IBBI/IPA-001/IP-1/P01927/2017-18/11720
9. Address and e-mail of the interim resolution professional, as registered with the Board	Milan Sachindra Nath Chatterjee Flat No. 10G, Tower - II, South City, 375 Prince Anwar Shah Road, Kolkata - 700068 mail id: milanchatterjee1965@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Milan Sachindra Nath Chatterjee Flat No. 10G, Tower - II, South City, 375 Prince Anwar Shah Road, Kolkata - 700068 Mail id: lindsaycirp@gmail.com
11. Last date for submission of claims	13.07.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LINDSAY INTERNATIONAL on 29.06.2022. The creditors of LINDSAY INTERNATIONAL are hereby called upon to submit their claims with proof on or before 13.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Name and Signature of Interim Resolution Professional: Milan Sachindra Nath Chatterjee
Date and Place: 30th June, 2022, Kolkata

I, Parvathi Sai, mother of Gonge Mahadu Kautik is presently residing at SRI, Stn Cell, Kolkata, State West Bengal have changed my name from Parvathi Sai to Parvatibai Kautik Gonge vide Affidavit No: 34905 Dt: 28 June 2022 before The Judicial Magistrate, Kolkata, Alipur, West Bengal

I, Natini NG, mother of Dhanesh NG is presently residing at SRI, Stn Cell, Kolkata State West Bengal have changed myname from Nalini NG to Nalini vide Affidavit No: 34890 Dt: 28 June 2022 before The Judicial Magistrate, Kolkata, Alipur, West Bengal

FORM NO. NCLT-3A
Advertisement detailing petition [see rule 35]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH, KOLKATA COMPANY PETITION NO.591KB/2022
Connected with
COMPANY APPLICATION C.A(CAA) NO.104/KB/2021
In the matter of:
1. **JALINDHI BITUMEN SPECIALITIES PRIVATE LIMITED;**
2. **ALANKAR TOWERS PRIVATE LIMITED;**
3. **PRANATI PROPERTIES PRIVATE LIMITED;**
All having their Registered Office at 130, Cotton Street, Kolkata-700007
4. **SPMK PROPERTIES PRIVATE LIMITED** having its Registered Office at 86A, Topsia Road, South Kolkata, Kolkata - 700046;
.....Petitioner
NOTICE OF PETITION
A petition under section 232 of the Companies Act, 2013, for Sanctioning of Amalgamation of ALANKAR TOWERS PRIVATE LIMITED (PAN-AACQA4785M), PRANATI PROPERTIES PRIVATE LIMITED (PAN-AADCP3192N) and SPMK PROPERTIES PRIVATE LIMITED (PAN-AACCS8204K) (hereinafter referred to as the "TRANSFEROR COMPANY") with JALINDHI BITUMEN SPECIALITIES PRIVATE LIMITED (PAN-AACAJ6693D) (hereinafter referred to as "TRANSFEREER COMPANY"), was presented by N. GURUMURTHY, Chartered Accountant, partner of Maroti & Associates, Chartered Accountants, 16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata-700001. The Kolkata bench of National Company Law Tribunal passed an order on 21st day of June, 2022 wherein it has directed that the said petition is fixed for hearing before Hon'ble Bench on Monday, 25th day of July, 2022 for its final hearing and disposal.
Any person desirous of supporting or opposing the said petition should send to the petitioner's Practicing Chartered Accountant, notice of his intention, signed by him or his Practicing Chartered Accountant, with his name and address, so as to reach the petitioner's Practicing Chartered Accountant not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.
(SD/-) N.GURUMURTHY
Partner,
MAROTI & ASSOCIATES,
CHARTERED ACCOUNTANTS
16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata - 700001
Place: Kolkata
Dated 30/06/2022

NOTICE
A petition under section 232 of the Companies Act, 2013, for Sanctioning of Composite Scheme of Arrangement of VRINDAVAN PROJECTS PRIVATE LIMITED (PAN-AACBV8675L) (hereinafter referred to as "Resulting cum Transferee Company"), INFRACORE SYSTEMS PRIVATE LIMITED (PAN-AACDP3192N) (hereinafter referred to as "Transferee Company No.1"), KHORDIA BUILDERS PRIVATE LIMITED (PAN-AACDC5482G) (hereinafter referred to as "Transferee Company No.2"), YARDHAMAN TRADING COMPANY PRIVATE LIMITED (PAN-AACBV6493N) (hereinafter referred to as "Transferee Company No.3") and GREENVIEW TEA COMPANY PRIVATE LIMITED (PAN-AACDC5820N) (hereinafter referred to as the "Demerged Company"), was presented by N. GURUMURTHY, Chartered Accountant, partner of Maroti & Associates, Chartered Accountants, 16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata-700001. The Kolkata bench of National Company Law Tribunal passed an order on 21st day of June, 2022 wherein it has directed that the said petition is fixed for hearing before Hon'ble Bench on Tuesday, 26th day of July, 2022 for its final hearing and disposal.
Any person desirous of supporting or opposing the said petition should send to the petitioner's Practicing Chartered Accountant, notice of his intention, signed by him or his Practicing Chartered Accountant, with his name and address, so as to reach the petitioner's Practicing Chartered Accountant not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.
(SD/-) N.GURUMURTHY
Partner,
MAROTI & ASSOCIATES,
CHARTERED ACCOUNTANTS
16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata - 700001
Place: Kolkata
Dated 30/06/2022

Indian Bank
POSSESSION NOTICE
(For Immovable Property)
[Under Rule - 8 (1) of Security Interest (Enforcement) Rules, 2002]
The undersigned being the Authorised Officer of Indian Bank under Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under 13(2) and 13 (12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against the Account as mentioned below, calling them to repay the amount within 60 days from the date of receipt of the said Notice.
The Borrowers / Guarantors / Mortgagees have failed to repay the amount, the notice is hereby given to the under noted Borrowers / Guarantors / Mortgagees and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rules 8 & 9 of the said Rules on the date mentioned against the Account.
The Borrower / Guarantor / Mortgagee in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Indian Bank for the amounts and interests thereon mentioned against the account herein below.
The attention of the borrowers detailed hereunder is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the Secured Assets.

Sl. No.	a) Name of the Branch b) Name of the Account c) Name of the Borrower / Guarantor (Owner of Property)	Description of the Charged / Mortgaged Property (All the part & parcel of the property consisting of)	a) Date of Demand Notice b) Date of Possession c) Amount outstanding as on the date of Demand Notice (Amount in Rs.)
1.	a) Aparc Garden b) M/s. Balaji Collection c) Sri Ramesh Churiwala (Borrower & Mortgagee) Smt. Lila Devi (Guarantor)	Equitable Mortgage of G+1 residential building situated on RS Plot No. 1830, R.S Khatian No. 498, Mouza - Ismlie, J.L. No. 22, at S. B. Goral Road, P.S. - Hirapur, Holding No. 5/C(New), Ward No. 09 (Old) and 84 (New) under Asansol Municipal Corporation, Dist - Burdwan (West), West Bengal. Details of the Document Khatian No. R.S. Plot No. 22 Deed No. 640 dated 19.01.2012 R.S. Khatian No. 498 Residential Building 820 Sq.ft. Butted and Bounded by : On the North - By 14 feet wide Road, On the South - By Property of Mr. Shibnath Mukherjee, On the East - By Property of Haranath Mukherjee, On the West - By a Lane and thereafter property of Smt Sisir Banerjee.	a) 06.04.2022 b) 29.06.2022 c) Rs. 61,27,841.00 (Rupees Sixty One Lakh Twenty Seven Thousand and Eight Hundred Forty One only) and interest thereon.

Date : 29.06.2022 / Place : Asansol
Authorized Officer / Indian Bank

U.P. Power Corporation Limited
(Govt. of Uttar Pradesh Undertaking)
Power Management Cell SLDC Campus, Vibhuti Khand-II, Gomti Nagar, Lucknow-226010
e-mail: cepmcupcl@gmail.com
PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS
(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016)
Tender Specification No. 11/DEEP-Portal/PMC/2022-23
Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow -226001 intends to buy Firm Power, for the month August-2022 & September 2022 under Short Term basis. Trading licensees/generators/state utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 25 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission Of EMD BC in the Office of CE(PMC), UPPCL	Submission of RFP/Bid (Non financial Bid & IPOs)	Opening of RFP(Non financial Bid)	Opening of IPO/ Start of e-R
01.08.2022 to 31.08.2022	00:00-06:00 19:00-24:00	2750 3600	11.07.2022 upto 17:00 hrs.	12.07.2022 upto 17:00 hrs.	12.07.2022 at 17:30 hrs.	13.07.2022 at 09:00 hrs./ 13.07.2022 at 11:00 hrs.
01.09.2022 to 30.09.2022	00:00-05:00 19:00-24:00	2550 3000				

'Request for Proposal' Activation of Event shall take place on 02.07.2022 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively.
The link for e-bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Limited (www.pfcindia.com). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer.
The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.
The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason therefor.
Sd/-
CHIEF ENGINEER (PMC)
UPPCL

NOTICE
Notice of Annual General Meeting of PURTI UTSAV OWNERS ASSOCIATION to be held on Sunday, 17th July, 2022 at 11 am at Purti Utstav, Rajarhat, Kolkata-700135 is hereby given to all the owners / members vide email id: purti.utsav@gmail.com. Please write to Association or email at: purti.utsav@gmail.com for detailed notice and explanatory statements.
By order of
PURTI UTSAV OWNERS ASSOCIATION
Purti Utstav, Rajarhat
Near Rajarhat Chowmatha
P. O. Rajarhat
Kolkata-700135
Date : 28.06.2022
Place : Kolkata

SBI
Stressed Assets Recovery Branch, Burdwan Uihlas Gate No. 1, Burdwan - 713 104
CORRIGENDUM
With reference to the E-Auction Sale Notice which was published in this News Paper on 23.06.2022 and which would be held on 26.07.2022, the Properties of M/s. Bulu View Poultry & Agrotech Pvt. Ltd. (Sl. No. 1) have been withdrawn, inconvenience caused is regretted.
Dated : 01.07.2022
Place : Burdwan
Authorised Officer
SBI, Stressed Assets Recovery Branch, Burdwan

SCHEDULE II FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S Sensitive Infra Pvt. Ltd.

Sl. No.	NAME OF CORPORATE DEBTOR	Sensitive Infra Pvt. Ltd.
1.	DATE OF INCORPORATION OF CORPORATE DEBTOR	30/07/2014
2.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, KOLKATA
3.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U70102WB2014PTC202784
4.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	C/O. PRADIPTO SARKAR, P.O.BAMONGACHI, NORTH 24 PARGANAS, DUTTAPUKUR Parganas North WB 743248 IN
5.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	14-06-2022
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	Original liquidation order dated 15-06-2022 Substitution of Liquidator vide order dated 21.06.2022 information received on 29.06.2022 via email from the erstwhile Liquidator Mr Nilesh Kumar More
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Abhit Kumar Singh Address: Vishnu Vatika, Block - IV 1st floor, Flat - 1A, Kolkata-711202, abhit1981@hotmail.com PHONE NO. : 9681999675 EMAIL : abhit1981@hotmail.com Reg No: IBBI/PA-001/MP-PQ2380/2021-22/13564 31-07-2022
8.	LAST DATE FOR SUBMISSION OF CLAIMS	

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the M/s Sensitive Infra Pvt. Ltd. on 15-06-2022 under section 33 of the Code, however an order dated 21.06.2022 replacing the erstwhile liquidator Mr Nilesh Kumar More with Abhit Kumar Singh has been communicated on 29.06.2022.
The stakeholders of M/s Sensitive Infra Pvt. Ltd. are hereby called upon to submit a proof of their claims, on or before 31-07-2022, to the liquidator at the address mentioned against item 8.
The prescribed forms in which the claims are to be submitted may be downloaded from IBBI website - <https://ibbi.gov.in/home/downloads>
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 01/07/2022
Place: Kolkata
MR ABHIT KUMAR SINGH
Liquidator in the matter of Sensitive Infra Pvt. Ltd.

I, Kautik, father of Gonge Mahadu Kautik is presently residing at SRI, Stn Cell, Kolkata, State West Bengal have changed my name from Kautik to Kautik Rama Gonge vide Affidavit No: 34904 Dt: 28 June 2022 before The Judicial Magistrate, Kolkata, Alipur, West Bengal

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ROYALPET VANIJYA PRIVATE LIMITED
PARTICULARS

1. Name of corporate debtor	ROYALPET VANIJYA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10th December, 2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2012PTC189048
5. Address of the registered office and principal office (if any) of corporate debtor	2, Raja Woodmont Street, Kolkata-700001, West Bengal
6. Date of closure of insolvency Resolution Process	29th May, 2022
7. Liquidation commencement date of corporate debtor	27th June, 2022
8. Name and registration number of the insolvency professional acting as liquidator	Name: Sudipta Ghosh Registration No: IBBI/ IPA-001 / IP-P00484 / 2017-18/10872 Address: 8, N.N Mukherjee, 3rd Lane, Uttarpara, Hooghly-712558 E-Mail ID: sudipta_ghosh08@yahoo.com
9. Address and e-mail of the liquidator, as registered with the Board	Address: 29C, Bentineck Street, 2nd Floor, Kolkata-700001. E-Mail ID: lip.royalpet@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	
11. Last date for submission of claims	27th July, 2022

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **Royalpet Vanijya Private Limited** on 27th June, 2022. The stakeholders of **Royalpet Vanijya Private Limited** are hereby called upon to submit their claims with proof on or before 27th July, 2022, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
Sudipta Ghosh
Liquidator
Date : 01.07.2022
Place : Kolkata
Registration No: IBBI/ IPA-001/ IP-P00484/2017-18/10872

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF Mr. VINOD KUMAR MITTAL - A PERSONAL GUARANTOR RELEVANT PARTICULARS

Sl. No.	Name of Personal Guarantor	Mr. VINOD KUMAR MITTAL
1.	Permanent Residential Address of the Personal Guarantor	Mittal House, 24 Alipore Road, Kolkata 700027
2.	Details of the Order admitting the application	UCO Bank filed an application on Mr. Vinod Kumar Mittal, the Personal Guarantor of Guntermann Pipers vide CP(B) No. 24/KB/2021 with Hon'ble NCLT, Kolkata Bench, Kolkata. The application got admitted on